

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 165 of 2013

Dated : 24th October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Ugar Sugar Works Ltd. ... Appellant(s)
Versus**

Govt. of Karnataka & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Ms. Bhabna Das

Counsel for the Respondent(s):Ms. Swapna Seshadri for R.3, R.5, R.7 & R.10

ORDER

It is submitted that the impugned Order in the present Appeal is the subject matter of another Appeal which is pending for disposal before the Chennai Circuit Bench and is coming up on 19.12.2013.

At the request of the learned counsel for the parties, post this matter before the ***Chennai Circuit Bench*** on **19.12.2013**. In the meantime, the learned counsel for the Respondent is directed to file her reply on or before 30.11.2013 after serving copy on the other side.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson